

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 7th day of November 2000.

Original Application no. 1562 of 1993.

Hon'ble Mr. S.K.I. Naqvi, JM

Shri Hira Mani,
S/o Shri Ram Patharal
R/o Village Hampur, P.O. Bharat Ganj,
Distt. Allahabad.

... Applicant

C/A Shri Anand Kumar

Versus

1. Union of India through General Manager,
N.R. Baroda House,
New Delhi.
2. Divisional Railway Manager, N.R.,
Allahabad
3. Divisional Engineer (Track), N.R.
Allahabad.
4. Permanent Way Inspector, N.R.,
Allahabad.

... Respondents

C/Rs Sri P. Mathur

Sc. -

// 2 //

O R D E R(Oral)

Hon'ble Mr. S.K.I. Naqvi, JM

The applicant has come up through this OA with the prayer that respondents be directed to re-engage him as temporary Gangman and regularise his services as per relevant rules. The applicant has made this request on the strength of having worked in respondents establishment for a total period of 1017 days in two ^{Stamps} steps i.e. 6.2.79 to 5.8.79 and 14.8.82 to 25.2.85. It has been pleaded on behalf of the applicant that in view of days he worked, he became entitled to be re-engaged for which he made several representations to the authorities in the respondents establishment, but of no avail. Therefore, he has come up before the Tribunal.

2. The respondents have contested the case and filed CA. In para 4.1 of the CA the ^{assertion} ~~assertion~~ of the applicant in respect of days the applicant worked ~~has been denied~~ ^{is} has been denied. On this ground it has been pleaded that the OA deserves to be dismissed ^{on} ~~on~~ merit.

3. Heard learned counsel for the rival contesting parties and perused the record.

4. During the course of arguments learned counsel for the applicant mentions that, he ^{is} ~~has~~ having some hope for the good of the applicant in view of Govt. of India, Ministry of Railways circular dated 9.10.98, copy of which

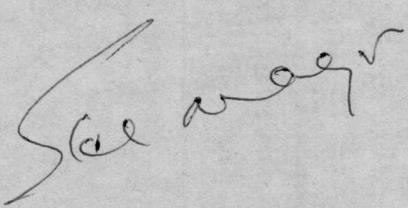
SAC

// 3 //

has been annexed as annexure RA 2 and, therefore, he be given an opportunity to represent the matter for consideration by the respondents for which a time bound direction may be given.

5. I find force in the submission made by learned counsel for the applicant and direct that in case the applicant moves a fresh representation before competent authority in the respondents establishment within 4 weeks from today, the same be decided by the respondents by passing reasoned, detailed and speaking order within 4 months, thereafter. The OA is decided with the above observation.

6. No order as to costs.


Member-J

/pc/